

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION NO-504
ANSWERED ON- 07/02/2024

PAY REVISION LIABILITIES

504 SHRI AJIT KUMAR BHUYAN:

Will the Minister of EDUCATION be pleased to state:

- (a) whether Government has fulfilled its commitment to support the Universities and State Governments for 50 per cent of the Central share as arrear salary to the teachers under UGC Seventh Pay Revision;
- (b) if so, the details thereof, indicating the list of pending proposals from the State Governments and ICAR for State Agricultural Universities;
- (c) whether it is a fact that the teachers of the Central Universities and other Central Government institutes are already paid 100 per cent of their arrear liabilities; and
- (d) if so, when Government proposes to release the central share to State institutes and Universities including State Agricultural Universities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

(a) to (d): As per the scheme of revision of pay scales of teachers and equivalent cadres in universities and colleges on 02.11.2017 and 08.11.2017, Ministry of Education provided financial assistance, by way of reimbursement, to those State Government, who wish to adopt and implement the scheme for universities, colleges and other higher educational institutions funded by the State Government, to the extent of 50% of additional financial implication for the period from 01.01.2016 to 31.03.2019, due to implementation of the scheme.

Under the said scheme, the reimbursement of 50% central share is subject to implementation of the scheme along with the conditions stipulated in the guidelines of the scheme and this Ministry requested all States to submit complete proposal as per the scheme's guidelines on or before the last date of the scheme i.e. 31.03.2022. The complete and correct proposals, received on and before 31.03.2022, were considered

for reimbursement of central share under the scheme and this Ministry has released an amount of Rs.2351 Crores to 9 States, who have implemented the scheme and submitted complete proposal within given timeline. Thereafter, the scheme of reimbursement of central share to the State Government by this Ministry has been closed with effect from 01.04.2022. As such no proposal of State Government is pending for consideration in this Ministry under the said scheme.

The Indian Council of Agricultural Research (ICAR) under the Department of Agricultural Research & Education (DARE) is regulatory body for Agricultural Universities. DARE has informed that the claims amounting to Rs.371.78 crores has been received by DARE from various State Governments, where recommendations of 7th CPC have been implemented on or before 31.03.2020 and State share of arrears paid by State Agriculture Universities/ State Governments.
